The Inland Steam-Vessels (Gujarat Amendment) Act, 1961
15 of 1961

Keyword(s):
Inland, Steam Vessels
The following Act of the Gujarat Legislature having been assented to by the President on the 24th April 1961 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT No. XV OF 1961

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 4th May 1961.)

An Act further to amend the Inland Steam-vessels Act, 1917, in its application to the State of Gujarat.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:

1. This Act may be called the Inland Steam-vessels (Gujarat Amendment) Act, 1961. Short title.

2. In section 22 of the Inland Steam-vessels Act, 1917, in sub-section (7), after the words and figures "first day of April, 1890," the words and figures "or, in any part of the Saurashtra and Kutch areas of the State of Gujarat, of Act 1 of 1917, for a period of three years before the first day of November 1956," shall be inserted.

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Printed at the Government Press, Baroda.